

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APL No. 224 OF 2019 & IA No. 1104 OF 2019 & IA No. 805 OF 2019 & IA
No. 1106 OF 2019 & IA No. 1736 OF 2019**

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

SKS Power Generation (Chattisgarh) Ltd Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Lakshyajit Singh Bagdwal
Anurag Shrama For App1

Counsel for the Respondent(s) : Raj Kumar Mehta For Res1
Anand K. Ganesan
Swapna Seshadri
Amal Nair. For Res2
Anand K. Ganesan
Swapna Seshadri
Amal Nair. For Res3
Anand K. Ganesan
Swapna Seshadri
Amal Nair. For Res4
Anand K. Ganesan
Swapna Seshadri
Amal Nair. For Res5
Ravi Kishore
Niraj. Singh
Rashree Chaudhary For Res8

ORDER

IA No. 805 of 2019

(For exemption from filing certified copy of impugned order).

For the reasons set out in the application, exemption application is rejected.

However, it is directed to file certified copy of the impugned order on or before 11.11.2019.

IA NO. 1106 of 2019

(Appl. for filing additional documents)

&

IA NO. 1736 of 2019

(Appl. for condonation of delay in filing reply)

For the reasons set out in the applications, both the IAs are allowed and disposed of accordingly.

APPEAL No. 224 of 2019

List the matter on **11.11.2019.** By that time, copy of the impugned order shall be filed.

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR